

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 269/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Leuchtstoffwerk (India) Pvt. Ltd.
V/s.
Saphire Life Sciences Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	LAXMI M. JENKINS	Advocate for Petitioners	Maria Jenkins

ORDER

TCP No. 269/I&BP/NCLT/MB/MAH/2017

Counsel for the Petitioner is present. Corporate Debtor's side is absent.

Since the affidavit of service filed by the Petitioner is not compatible with the date of hearing notice sent to the Corporate Debtor, by way of caution, the Petitioner is again directed to send notice to the Corporate Debtor intimating next date of hearing within three days hereof.

List this matter for hearing on 03.01.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)